

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
GEPDEC INFRATECH LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gepdec Infratech Limited
2.	Date of incorporation of corporate debtor	17 th February, 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi-II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2009PLC187667
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: (1) F-60, Friends Appartments Sector-9, Rohini, North West, New Delhi, India-110085. (2) Unit No.621, Tower-4, 6th Floor Assotech, Business Cresterra, Plot No.22, Sector-135, Noida, Nepz Post Office, Gautam Buddha Nagar, Noida, Uttar Pradesh, India-201305.
6.	Insolvency commencement date in respect of corporate debtor	17th September, 2026 (Order uploaded on NCLT website on 18.09.2026)
7.	Estimated date of closure of insolvency resolution process	16th March, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anurag Nirbhaya Reg. No: IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 Email Id: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 Email Id: cirp.gepdec@gmail.com
11.	Last date for submission of claims	1st October, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link; https://ibbi.gov.in/home/downloads Physical Address; same as above in point no. 10 b. NA

Anurag Nirbhaya



Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the **GEPDEC INFRATECH LIMITED** on **17.09.2026**.

The creditors of **GEPDEC INFRATECH LIMITED**, are hereby called upon to submit their claims with proof on or before **1st October, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anurag Nirbhaya
Anurag Nirbhaya

Interim Resolution Professional

In the matter of **GEPDEC INFRATECH LIMITED**

Regn. No.:IBBI/PA-001/IP-P00870/2017- 2018/11468

Regd. Address:-204, Sagar Plaza, Plot No. 19,

District Centre Laxmi Nagar, New Delhi-110092

Date: 19.09.2026

Place: New Delhi

Email Id: anurag@canirbhaya.com , cirp.gepdec@gmail.com

